

Central Administrative Tribunal  
Principal Bench

G.P. 333/2000 In  
OA 2724/92

(32)

New Delhi this the 27th day of September, 2001

Hon'ble Mr. B.N. Som, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

1. Prem Chand S/o Sh. Rup Chand  
Foreign Post Officer,  
Kotla Road,  
New Delhi.
2. Kali Charan S/o Sh. Lekh Ram  
Foreign Post Officer,  
Kotla Road,  
New Delhi.
3. Foreign Post, Packer Association,  
Registered through its  
Secretary Prem Singh,  
Foreign Post Officer,  
Kotla Road,  
New Delhi. ... Applicants

By Advocate: Shri Ranbir Yadav.

Versus

1. Shri B.N. Som  
Director General,  
Deptt. of Post,  
Parliament Street,  
New Delhi-1.
2. Shri S.K. Sharma  
Chief Post Master General,  
Meghdoot Bhawan,  
New Delhi-55.
3. Smt. Alka Jha  
Director Foreign Post,  
Kotla Road,  
New Delhi-110 002. .. Respondents

By Advocate: Shri R.P. Aggarwal.

ORDER (ORAL)

Hon'ble Mr. Kuldip Singh, Member (J)

Applicants have filed this CP seeking directions for implementing the order passed by the Tribunal vide its judgment dated 3.12.97 in OA 2724/1992. The OA was allowed by this Tribunal with the following directions: -

" Respondent shall pass appropriate orders

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on the basis of the finding herein above within 4 months from the date of receipt of this order and communicate the same to the petitioners and it is stated that the petitioners will be entitled to the arrears from the date respondents are, in accordance with law, obliged to implement the 4th Pay Commission's report in the normal circumstances".

2. The respondents did not comply with the directions and filed CWP before the Hon'ble Delhi High Court. The same was dismissed. Thereafter the applicants again filed the CP. The respondents have filed an MA seeking extension of time which was 2 months. Time was allowed by order dated 2.6.2000. However,

instead of obeying the order of the Tribunal dated 2.6.2000, department has filed an SLP before the Hon'ble Supreme Court which also ultimately was dismissed. Now the applicants have again come with the present CP.

3. Learned counsel appearing on behalf of the applicants submits that since the SLP filed by the department had already been dismissed so the respondents have no option but to comply with the directions given by the Tribunal in OA. On the contrary, the respondents are again taking up the same plea which they had taken in the OA itself.

4. We have heard the learned counsel for the parties and perused the record.

5. On going through the judgment of the Tribunal, we find that the contentions, which are now raised by the respondents have already been decided in the OA itself, and the reply filed by the respondents have no merits. However, respondents are given 3 months time to comply with the directions given in the OA from the date of receipt of a copy of this order.

6. CP is accordingly disposed of. Notices are discharged.

*Kuldeep*  
(Kuldeep Singh)  
Member (J)

*Naresh*  
(B.N. Som)  
Vice Chairman (A)